

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH F: NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER
ITA No.2106/Del/2018
Assessment Year : 2014-15**

**Smt. Rakhi Didwania,
C/o-M/s RRA TAXINDIA,
D-28, South Extension, Part-I,
New Delhi-110049,
PAN-AGIPD6550E
(Appellant)**

**Vs. ITO,
Ward-40(1),
New Delh**

(Respondent)

Appellant by : Sh. Tarun Kumar, Advocate
Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **19.02.2021**
Date of pronouncement : **19.02.2021**

ORDER

PER R.K. PANDA, AM :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-14, New Delhi, dated 29.01.2018.

2. The learned counsel for the assessee, vide its letter, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the

assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 19th February, 2021.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Shekhar

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

By Order

Assistant Registrar,
ITAT, Delhi